

Biweekly Southern Express train running between Delhi and Madras;

(b) if so, when the increased service would be available; and

(c) whether any new through service coaches are likely to be introduced connecting the Northern and Southern parts of the country?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) With effect from 1-10-64 when the new time table will come into force.

(c) One composite First and Third class through service coach between each of the following pairs of stations will be introduced in the new Time Table to come into force with effect from 1-10-1964.

By Southern Expresses and connected trains

- (i) New Delhi and Cochin (Five days in the week).
- (ii) New Delhi and Mangalore (Two days in the week).
- (iii) New Delhi and Bangalore (Frequency to be increased from 2 days to 5 days in the week).

G.T. Expresses and connected trains

- (iv) Lucknow & Madras (Two days in the week).
- (v) Varanasi & Madras (Two days in the week).

Industrial Estates in Rajasthan

336. Shri Karni Singhji: Will the Minister of Industry and Supply be pleased to state:

(a) the number of Industrial Estates sanctioned for Rajasthan during the Third Five Year Plan; and

(b) how many of these have started working, how many yet remain unallotted, and the number of those which have now ceased to function?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) The Third Five Year Plan allocation for industrial estates in Rajasthan is Rs. 157.00 lakhs and the number of industrial estates proposed for the third plan period was 26. The State Government however have not submitted any scheme to the Central Government so far.

(b) Does not arise.

Corruption Cases amongst Northern Railway Employees

337. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) the number of cases of corruption detected against the Railway employees during 1963-64 in Ferozpur and Delhi Divisions of the Northern Railway; and

(b) the nature of such cases?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) 216.

(b) (i) Acceptance of illegal gratification.

(ii) Misappropriation of Government money.

(iii) Misuse of Railway labour and material.

(iv) Misuse of passes and P.T.Os.

(v) Issuing Railway Receipts without receipt of goods.

(vi) Irregular reservation of accommodation in trains.

(vii) Concealment of previous antecedents while obtaining employment on the Railway.

(viii) Carrying passengers without tickets in trains.

(ix) Over-charging intending passengers deliberately at booking windows.

(x) Acceptance of unscreened stone-ballast mixed with earth.